

**SHRI BAL RAJ MADHOK :** The hon. Minister has placed the report of the MAMC for 1968-69 on the Table of the House. The MAMC is a big public scandal. The Committee on Public Undertakings has already recommended in its report that this should be closed down. This undertaking had an authorised capital of Rs. 20 crores, and it has already lost Rs. 21 crores. I want to know...

**MR. SPEAKER :** There can be no questions now. I am not going to allow it.

**SHRI BAL RAJ MADHOK :** Only the accounts for 1968-69 are now placed on the Table of the House...

**MR. SPEAKER :** The hon. Member is a very responsible Member. He should know that...

**SHRI BAL RAJ MADHOK :** I only want to say...

**MR. SPEAKER :** The hon. Member can give a regular notice.

**SHRI BAL RAJ MADHOK :** They are only placing the accounts for 1968-69 on the Table of the House now. I only want to know what is the latest position, and what action they have taken on the report of the Committee on Public Undertakings...

**MR. SPEAKER :** I am not going to allow this now.

**Statements showing Action taken by Government on Assurances etc.**

**THE MINISTER OF PARLIAMEN- TARY, AND SHIPPING AND TRANS- PORT (SHRI RAGHU RAMAIAH) :** I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and under- takings given by the Ministers during the various sessions or Fourth Lok Sabha :

- (i) Supplementary Statement No. I Tenth Session, 1970
- (ii) Supplementary Statement No. IV Ninth Session, 1969
- (iii) Supplementary Statement No. VII Eighth Session, 1969

(iv) Supplementary Statement No. XVII Seventh Session, 1969

(v) Supplementary Statement No. XII Sixth Session, 1968

(vi) Supplementary Statement No. XIX Fifth Session, 1968

(vii) Supplementary Statement No. XXV Fourth Session, 1968

(viii) Supplementary Statement No. XIX Third Session, 1967

(ix) Supplementary Statement No. XXVII Second Session, 1967

[Placed in Library. See No. LT-3591/70.]

**Papers under Companies Act**

**SHRI BHANU PRAKASH SINGH :** On behalf of Shri Raghunatha Reddy I beg to lay on the Table—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :

(i) Review (Hindi and English versions) by the Government on the working of the National Instruments Limited, Calcutta, for the year 1968-69.

(ii) Annual Report on the National Instruments Limited, Calcutta, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3592/70.]

(2) A copy of Notification No. S. O. 1503 (Hindi and English versions) published in Gazette of India dated the 25th April, 1970 making certain amendment to the Schedule to Emblems and Names (Prevention of Improper Use) Act, 1950, issued under section 8 of the said Act. [Placed in Library. See No. LT-3593/70.]

**Audit Report (Civil) on Revenue Receipts, 1970**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) :** I beg to lay on the Table a copy of the Audit Report (Civil) on Revenue

[Shri P. C. Sethi]

Receipts, 1970 under article 151(1) of the Constitution. [Placed in Library. See No. LT-3611/70.]

**Notifications under Essential  
Commodities Act**

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI D. ERING): On behalf of Shri Annasahib Shinde, I beg to lay on the Table—

- (1) A copy each of the following Notification under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :
  - (i) Hindi version of the Fertiliser (Control) Amendment Order, 1969, published in Notification No. G S.R. 2558 in Gazette of India dated the 1st November, 1969 [Placed in Library. See No. LT-3594/70.]
  - (ii) The Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1970, (Hindi and English versions) published in Notification No. S O. 1633 in Gazette of India dated the 5th May, 1970
- (2) A statement (Hindi version) showing reasons for delay in laying the Notification mentioned at (1) (i) above. [Placed in Library. See No. LT-3595/70.]

**Report on the Mid-term General Elections,  
1968-69**

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M YUNUS SALEEM): I beg to lay on the Table a copy of the Report on the Mid term General Elections in India, 1968-69 Vol-II (Statistics) [Placed in Library. See No. LT-3596/70.]

**MESSAGES FROM RAJYA SABHA**

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha—

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 11th May, 1970, adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :

"That this House concurs in the recommendations of the Lok Sabha that the Rajya Sabha do elect three members of the Rajya Sabha to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancies caused by the resignation of Shri B. D. Khobragade from the Committee and the retirement of Shri Dayaldas Kurre and Shri E. M. Sangma from the membership of the Rajya Sabha on the 2nd April, 1970 and resolves that this House do proceed to elect in accordance with the system of proportional representation by means of the single transferable vote, three members from among the members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee :—
  1. Shri K. P. Subramania Menon
  2. Shri E. M. Sangma
  3. Shri Sukhdev Prasad.'

- (ii) 'In accordance with the provisions of sub-rule (c) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Contingency Fund of India (Amendment) Bill, 1970 which was passed by the Lok Sabha at its sitting held on the 7th May, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'